

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT-I)  
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **08.02.2021 at 2.00 P.M**  
THROUGH VIDEO CONFERENCING

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**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)  
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**

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**APPLICATION NUMBER** : MA/740/2020

**PETITION NUMBER** : CA/383/2020

**NAME OF THE APPLICANT** : Propel Holdings LLP

**NAME OF THE RESPONDENT** : Roc, Chennai

**UNDER SECTION** : Rule 11 Of NCLT Rules 2016

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**UNDER SECTION** : 252 Of CA 2013

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**ORDER**

Mr. K.M.Anand, Advocate for the Petitioner is present through Video Conferencing Platform. Even though the report of the RoC is on record, however, none present for the RoC.

Ld. Advocate for the Petitioner projects that the striking off the name of the Company is bad in view of the ground that no notice was received prior to strike off from the authority. In the circumstances, the strike off itself is bad. In the absence of the RoC to counter the said submissions we are not in a position to proceed with the matter. Let RoC through its Authorized Representative be present before this Tribunal on the next date of hearing without fail to make submissions.

In relation to non receipt of notice prior to strike off as mandated under the provisions of the Limited Liability Partnership Act, 2008 read with Rules, 2009 as submitted by Ld. Advocate for the Petitioner.

Post this matter on **02.03.2021**.

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**(ANIL KUMAR B)**  
MEMBER (TECHNICAL)

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**(R.VARADHARAJAN)**  
MEMBER (JUDICIAL)